

Cultural Agreement

October 04, 1963

AGREEMENT BETWEEN THE GOVERNMENT OF INDIA AND THE ROYAL GOVERNMENT OF AFGHANISTAN ON CULTURAL RELATIONS

Kabul

The Government of the Republic of India and the Royal Government of Afghanistan, CONSCIOUS of the age old cultural relations between India and Afghanistan, INSPIRED by a mutual desire to further strengthen the ancient cultural bonds between the two countries, KEENLY desirous of promoting in the spirit of the Constitution of the United Nations Educational, Scientific and Cultural Organisation, cultural relations between India and Afghanistan and developing on a sound basis mutual cooperation in the Educational, Scientific and Cultural fields between the two countries, HAVE decided to conclude an Agreement concerning cultural relations and have appointed for this purpose as their respective Plenipotentiaries the following persons :

For the Government of the Republic of India

Shri HUMAYUN KABIR,
Minister of Scientific Research and Cultural Affairs of the Government of the Republic of India.

For the Royal Government of Afghanistan

H.E. Dr. ALI AHMAD POPAL,
Minister of Education of the Royal Government of Afghanistan.

WHO, having examined each other's credentials and found them in good and due form,

HAVE agreed as follows

Article 1

The two Governments declare their desire and willingness for the exchange of teachers at appropriate levels, scientists and members of cultural institutions.

Article 2

It is the desire of each Government to institute fellowships and scholarships to enable its scholars and students to pursue their studies and research in institutions situated in the territory of the other. Such studies may be pursued in any subject, scientific, technical or others.

Article 3

Each Government will receive, as far as its own resources and requirements permit, employees of the other Government, or any other persons deputed by that Government for training in its scientific, technical and industrial institutions.

Article 4

The two Governments will strive to promote cultural and intellectual exchange between the two countries by arranging concerts lectures, art and scientific exhibitions, by organising visits of scholars

and students, by encouraging collaboration between scientific, artistic, literary and other learned societies and organisations devoted to the promotion of learning, by establishing chairs in universities or other institutions of higher learning for the teaching of subjects pertaining to each other's country, by dissemination of information through books and periodicals, by exhibition of films, by exchange of archaeological specimens and through radio broadcasts.

Article 5

The two Governments will encourage, as far as possible, sports competitions between their respective nationals and collaboration between their Scouts and Guides organisations.

Article 6

The two Governments will, so far as it lies within their power, ensure that textbooks prescribed for teaching institutions do not contain any errors or misrepresentations about each other's country.

Article 7

The question of 'equivalence' of diplomas and degrees will be the subject of thorough and periodical studies by the two Governments.

Article 8

For the purpose of carrying out the terms of this Agreement, either Government may, if necessary, agree to set up a Committee consisting of representatives of the two Governments with the object of :

1. advising the Governments concerned on the detailed manner of carrying out the Agreement;
2. making recommendations for the selection of personnel regarding the exchange of professors, students, etc., and
3. generally advising the Government concerned as to the manner in which the working of the Agreement may be improved upon. At intervals of not less than once in three years and by rotation at New Delhi and Kabul, the two Governments will hold joint consultations to coordinate the working of the Agreement in the two countries and invite suggestions and advice from cooperating agencies as to the steps that may be deemed necessary for a more effective implementation of this Agreement.

Article 9

The present Agreement shall be ratified and shall come into force on the date of exchange of the instruments of ratification which shall take place as soon as possible at New Delhi.

The present Agreement shall remain in force for a period of five years and thereafter until the expiration of six months from the date on which one of the Contracting Parties shall give notice of its intention to terminate the Agreement.

IN WITNESS WHEREOF, the said Plenipotentiaries have signed the present Agreement in duplicate in Hindi, Persian and English languages, all the three texts being equally authentic, except in the case of doubt when the English text shall prevail.

SIGNED at Kabul, this 4th day of October, one thousand nine hundred and sixty three.

For the Government of the Republic of India -

Sd/-

HUMAYUN KABIR

Minister of Scientific Research and Cultural Affairs of the Government of the Republic of India

For the Royal Afghan Government :

Sd/-

Dr. ALI AHMAD POPAL

Minister of Education of the Royal Government of Afghanistan.